

### Income-Tax Raids

3263. SHRI PRASANNBHAI MEHTA: Will the Minister of FINANCE be pleased to state:

(a) whether the present Government have stopped the income-tax raids; and

(b) how many raids were conducted during the six months in the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) No, Sir.

(b) During the six months April to September, 1977, the Income-tax Department conducted 222 search and seizure operations.

### Officers of the Indian Revenue Service on Deputation

3264. SHRI G. M. BANATWALLA: Will the Minister of FINANCE be pleased to lay on the Table of the House a statement showing:—

(a) the names of the officers of the Indian Revenue Service who are on deputation to the various Ministries/Departments/Municipal Corporation and Undertakings etc. for the last more than 3 years;

(b) the posts held, pay drawn by them in the deputation posts and the posts they would have held and the pay drawn in their parent departments;

(c) names and designations of officers whose tenure of deputation was extended beyond three years and the reasons therefor;

(d) the names and designations of the officers who got promotion while on deputation in their present post and the period for which their tenure has been extended; and

(e) whether such extensions and appointments to higher posts in the borrowing Department over the Head of their seniors of the parent Depart-

ments causes discontentments among their seniors and if so, action Government propose to take to stop unfair practices?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Information in respect of officers of Indian Revenue Service (Income-tax) is being collected, and will be laid on the Table of the House

Information in respect of the officers of Indian Customs and Central Excise Service is furnished below:—

(a) A statement showing the names of officers of the Indian Customs and Central Excise Service, who are working in ex-cadre posts out of the Department of Revenue for the last 3 years or more is given in the Statement laid on the Table of the House. [Placed in Library. See No. LT-1311/77].

(b) The required information is given in columns (2), (4) (5) and (6) of the Statement laid on the Table of the House. [Placed in Library. See No. LT-1311/77].

(c) Some of the posts held by the deputationists carry a fixed tenure of more than 4 years and some of the others do not have any fixed tenure. The reasons for the grants of extension are given against the name of each officer in the Statement laid on the Table of the House. [Placed in Library. See No. LT-1311/77].

(d) Only two officers included in the Annexure have got promotion in the borrowing departments. Their particulars are indicated below:—

(1) Shri R. C. Misra was sent on deputation to the Department of Personnel and Administrative Reforms as Joint Secretary on 14th October, 1973 and has been appointed in the same Department as Additional Secretary in September, 1976. The post of Additional Secretary does not carry any fixed tenure.

(2) Shri M. G. Mathur went on deputation to the Secretariat of the